

COURT-I
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

IA No. 730 of 2019 IN DFR No. 526 of 2019

Dated : 27th August, 2019

Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. Ravindra Kumar Verma, Technical Member

In the matter of:-

Maharashtra State Electricity Distribution Company Ltd. ...Appellant(s)

Vs.

Central Electricity Regulatory Commission & Ors. ...Respondent(s)

Counsel for the Appellant(s) : Mr. Anup Jain
Ms. S. Rama

Counsel for the Respondent(s) : Mr. Vishrov Mukerjee
Ms. Raveena Dhamija
Mr. Yashaswi Kant for R-2

Mr. Anand K. Ganesan for R-3

ORDER

(IA No. 730 of 2019 - for condonation of delay)

Heard.

The Applicant/Appellant seeks condonation of delay of 36 days in presentation of the appeal. We have gone through the contents of the application for condonation of delay. In view of the reasons stated in the application, we allow the application on payment of cost of **Rs. 1000/- (Rupees one thousand only) to a charitable organization**, namely, "**National Defence Fund, PAN No. AAAGN0009F, A/c No. 11084239799, State Bank of India, Institutional Division, 4th Floor, Parliament Street, New Delhi** within two weeks from today.

Application is disposed of.

DFR NO. 526 OF 2019

On compliance, Registry is directed to number the appeal and list the matter for admission on **03.10.2019**.

(Ravindra Kumar Verma)
Technical Member

mk/mkj

(Justice Manjula Chellur)
Chairperson